

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**I.A. No. 421 of 2013 in**  
**DFR No.1975 of 2013**

**Dated : 11<sup>th</sup> December, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**North Municipal Corporation of Delhi** ..... **Appellant(s)**  
**Versus**  
**Delhi Electricity Regulatory Commission** ..... **Respondent(s)**  
**& Ors.**

Counsel for the Appellant(s) : Mr. B.P.Agarwal  
Mr.Ujjwal Kr. Jha

Counsel for the Respondent (s) : Mr. Alok Shankar for R.2  
Mr. Hasan Murtaza for R.3 & 4

**ORDER**

**I.A. No. 421 of 2013**  
*(Appl. for condonation of delay)*

Issue notice. Mr. Alok Shankar takes notice on behalf of Respondent No.2 and Mr. Hasan Murtaza takes notice on behalf of Respondent Nos. 3 & 4. Notice be issued to the other Respondents returnable on 17.01.2014. Dasti service is permitted. Registry is also directed to issue notice to the other Respondents.

Post the matter on **17.01.2014.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**